

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR  
HIMALAYAN MINERAL WATERS PRIVATE LIMITED OPERATING IN  
BEVERAGE INDUSTRY AT ROORKEE, UTTARAKHAND,  
WITH NO OPERATION AT PRESENT**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| SL. | RELEVANT PARTICULARS                                                                                                                  |                                                                                                                                                                                                                                   |
|-----|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.  | Name of the corporate debtor along with PAN & CIN/ LLP No.                                                                            | Himalayan Mineral Waters Private Limited<br>CIN : U15520UR1990PTC012483                                                                                                                                                           |
| 2.  | Address of the registered office                                                                                                      | 404, 4 <sup>th</sup> Floor, Divine Apartments, Near S, Tans School, Jadugar Road, Roorkee, Uttarakhand - 247667                                                                                                                   |
| 3.  | URL of website                                                                                                                        | <a href="http://cirphimalayan.in/">http://cirphimalayan.in/</a>                                                                                                                                                                   |
| 4.  | Details of place where majority of fixed assets are located                                                                           | Distt. Haridwar in Uttarakhand and Distt. Bharuch in Gujarat                                                                                                                                                                      |
| 5.  | Installed capacity of main products/ services                                                                                         | No manufacturing unit at present                                                                                                                                                                                                  |
| 6.  | Quantity and value of main products/ services sold in last financial year                                                             | Nil                                                                                                                                                                                                                               |
| 7.  | Number of employees/ workmen                                                                                                          | Nil                                                                                                                                                                                                                               |
| 8.  | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | Last available audited financial statements is for FY 2022-23. Further details are available at: <a href="http://cirphimalayan.in/">http://cirphimalayan.in/</a>                                                                  |
| 9.  | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:                                         | Eligibility criteria is mentioned in the detailed 'Invitation for Expression of Interest' and can be obtained from Resolution Professional by sending an email at: <a href="mailto:cirp.hmwpl@gmail.com">cirp.hmwpl@gmail.com</a> |
| 10. | Last date for receipt of expression of interest                                                                                       | 17.08.2024                                                                                                                                                                                                                        |
| 11. | Date of issue of provisional list of prospective resolution applicants                                                                | 27.08.2024                                                                                                                                                                                                                        |
| 12. | Last date for submission of objections to provisional list                                                                            | 01.09.2024                                                                                                                                                                                                                        |
| 13. | Date of issue of final list of prospective resolution applicants                                                                      | 11.09.2024                                                                                                                                                                                                                        |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants      | 16.09.2024                                                                                                                                                                                                                        |



|     |                                                   |                                                                |
|-----|---------------------------------------------------|----------------------------------------------------------------|
| 15. | Last date for submission of resolution plans      | 16.10.2024                                                     |
| 16. | Process email id to submit Expression of Interest | <a href="mailto:cirp.hmwpl@gmail.com">cirp.hmwpl@gmail.com</a> |



**Bhoopesh Gupta**

Resolution Professional of **Himalayan Mineral Waters Private Limited**

Registration No. IBBBI/PA-001/IP-P-01468/2018 -2019/12271

Reg Address: 645A/533B Janki Vihar Colony Sector I,  
Prabhat Chauraha, Jankipuram, Lucknow, UP-226031

Correspondence Address: AVM Resolution Professionals LLP (IPE)

8/28, 3rd Floor, W.E.A., Abdul Aziz Road,

Karol Bagh, New Delhi-110005

AFA Valid Upto: 14.12.2024

Date: **02.08.2024**

Place : **Delhi**







Regional Office: Netaji Marg, Nr. Mithakhali Six Roads,  
Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

**SYMBOLIC POSSESSION NOTICE**

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated herein after calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the public in general and in particular the borrower(s) that the undersigned has taken the symbolic possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers' mortgagors' attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

| Name of borrower(s) & Loan Account No.                                                                       | Description of the property mortgaged (Secured Asset)                                                                                                                                                                                                                                                                                           | Date of Demand Notice | Date of Symbolic Possession Notice | O/s Amount as on date of Demand Notice     |
|--------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------|------------------------------------|--------------------------------------------|
| Mr. Ranvir Prabhakar Rajput<br>Mr. Prabhakar Hirasingsh Rajput<br>Ms. Uma Prabhakar Rajput<br>20001100007941 | All that piece and parcel of the immovable property situated at Survey No. Conso Block-980, Final Plot No. 308, Block-O, Flat No. 308, 2nd Floor, Galaxy Flat, Lunasan Road, Highway Road, Chhatral INA, Kalol, Gandhinagar-382729 and bounded by: North: Stair and Passage, East: Flat No. O/307, West: Margin/Common Road, South: Common Road | 22.04.2024            | 30.07.2024                         | Rs. 5,89,576.59                            |
| Place: Kalol<br>Date: 02/08/2024                                                                             |                                                                                                                                                                                                                                                                                                                                                 |                       |                                    | Authorized Officer<br>Bandhan Bank Limited |

**Indian Bank** Zonal Office : 301-311/3rd Floor, 301-311, Neelkanth Avenue-1, Opp. Gujarat Vidyapeeth, C.U. Shah College Street, Income Tax Cross Road, Ashram Road, Ahmedabad-380014.

**CORRIGENDUM**

Please refer to the Sale Notice advertisement published in this news paper on **01.08.2024** for the public in general and particular to the Borrower(s) and Guarantor (s) for sale of immovable property of the below mentioned borrowers.

In Serial No.12 The Details of Property of the Borrower Mr. Karishma Raju Jadau & Mr. Raju Jadau has been wrongly Printed The Corrected Details is Mentioned here with All that piece and parcels of the immovable freehold residential Flat No. E/35, on 1st floor, having its area admeasuring 48.75 square meter (as per municipal corporation record), together with common facilities and amenities in the scheme known as "Goldkham Apartment" of new Harshad Bhavani Co-operative Housing Society Ltd., Constructed on N.A. land bearing Final Plot No. 186 paki (allotted in lieu of Survey No. 380/1-2-3 and 69/11-2) of Town Planning Scheme No. 1, situate, lying and being at mouje and taluka-Vejalpur, district Ahmedabad and Registration Sub-district Ahmedabad-10(Vejalpur), within the state of Gujarat, standing in the name of Mrs. Karishma Raju Jadau. The Boundaries of the property are: North: Society Road, South: Society Road, East: Flat No. E-33, West: Flat No. E-38 (Physical Possession)

**All the other Detail, terms & conditions will remain the same.**

Date : 01.08.2024  
Place : Ahmedabad

Authorized Officer  
Indian Bank

**Canara Bank** **HALVAD BRANCH(06761)**

**ANNEXURE XXIX**

**DRAFT AUCTION SALE NOTICE FOR PUBLICATION IN THE NEWS PAPER**

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before **07.08.2024** failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Bank's premises at **11:00 A.M. on 14.08.2024** or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

| S/L No. | Date of Loan | Loan Number  | Name and address of the borrower                                                                                                           |
|---------|--------------|--------------|--------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | 07.11.2023   | 180236307420 | Mr. Zala Girirajsinh Hardevsinh<br>Address : Ratanpar Village, Post : Gauridast, Dist. : Rajkot, Mo. 95100 06225, Ratanpar, Gujarat-380003 |

Note : Amount outstanding should include all liabilities of the party under Gold Loans as well as any other loan/credit facility

Date : 02.08.2024, Place : Halvad

Manager, Canara Bank

**Union Bank**

**UMFB KATARGAM BRANCH:** Shop No.16-20 & 45-49, Ground Floor, RJD Business Hub, Naginavadi, Katargam Road, Surat-395004.

**POSSESSION NOTICE**

**Schedule-6 {Rule 8(1)}** (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of the **Union Bank of India, UMFB Katargam Branch, Surat** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act) 2002 (3 of 2002) and in exercise of powers conferred under section 13(2) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **24/05/2024** under section 13 (2) of the said act calling upon the **1. M/s Shradha Impex - A Partnership Firm (Borrower), Mr. Ghanshyambhai Govindbhai Hadiya (Partner), Mrs. Shobhaben Govindbhai Hadiya (Partner), Mr. Bharatbhai Govindbhai Hadiya (Guarantor)** to repay the amount mentioned in the notice being **Rs. 55,43,689.04/- (Rupees Fifty-Five Lakh Forty-Three Thousand Six Hundred Eighty-Nine and Paise Four Only)** as on 30.04.2024 with further interest thereon & expenses within 60 days from the date of receipt of the said notice.

The borrowers/Mortgagor/guarantors having failed to repay the amount, Notice is hereby given to the borrowers and guarantors and public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 & 9 of the said rules on this **31st day of JULY of the year 2024**.

The borrowers/Mortgagor/guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, UMFB Katargam Branch, Surat** for an amount of **Rs. 55,43,689.04/- (Rupees Fifty-Five Lakh Forty-Three Thousand Six Hundred Eighty-Nine and Paise Four Only)** as on 30.04.2024 with further interest thereon Plus other Charges.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF IMMOVABLE PROPERTY**

All that part and parcel of the property being Residential Row House situated at Plot No. 49 (as per plan B/30) constructed on land adm. 96.00 sq. yards i.e. equivalent to 80.2656 sq. mtr. Together with undivided proportionate share in the common roads and COP, with all appurtenances pertaining thereto of housing society known as "NANDANVAN" situated on land bearing Sub-Plot No. A/1/B of Final Plot No. 2 of T.P. Scheme 19 (Parvat-Magob), Revenue Block Nos. 109, 110 and 111 (Old Survey Nos 82, 83/5 paise, 83/5 = 83/2) of Moje Village: Parvat, City Surat, Old Taluka Surat City (Choryasi) and New Taluka -Udhna, District-Surat. **Owned By: Mr. Bharatbhai Govindbhai Hadiya**

Date : 31.07.2024  
Place : Surat.

Sd/-  
Authorized Officer,  
Union Bank of India

**Indian Bank** Usmanpura Cross Road Branch, Sadhram Chambers, Near NavGujarat College, Ashram Road, Ahmedabad-380014. Tele : (079) 27544911, 27546378. Email : A666@indianbank.co.in

**[Under Rule (8(1) of Security Interest (Enforcement) Rules, 2002] Possession Notice (for Immovable property)**

Whereas, The undersigned being the Authorised officer of the **Indian Bank (erstwhile Allahabad Bank)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred to him under section 13(12) (read with Rule 3.8.9) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **04.03.2024** calling upon the borrower **Mr. Chandrakantbhai Pitamberbhai Rahate (Borrower & Mortgagor), Mr. Dinesh Pitamberbhai Mali (Borrower & Mortgagor)** to repay the amount mentioned in the notice being **Rs. 16,34,935/- (Rupees Sixteen Lakhs Thirty Four Thousand Nine Hundred Thirty Five only)** as on **04.03.2024** within 60 days from the date of receipt of the said notice.

The Borrowers/Guarantors/Mortgagor having failed to repay the amount, notice is hereby given to the borrowers/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 3, 8, 9 of the said rules on **31st day of July of the year Two Thousand Twenty Four**.

The borrowers/Guarantors/Mortgagor in particular and the public in general are hereby cautioned not to deal with this property and any dealings with the property will be subject to the charge of **Indian Bank (erstwhile Allahabad Bank), Usmanpura Cross Road Branch** for an Rs. **16,34,935/- (Rupees Sixteen Lakhs Thirty Four Thousand Nine Hundred Thirty Five only)** as on **04.03.2024** and future interest & expenses thereon. The borrowers attention is invited to the provision of sub-section 8 of Section 13 of the Act in respect of time available, to redeem the secured assets.

**Description of Immovable Property**

All that Piece and parcel of immovable property bearing Equitable Mortgage of Flat No. O/403, 4th Floor, Devnandan Supremus, Near Galaxy Township, Opp. RAF Campus, Situated at NA Land bearing FP No. 30/2 admeasuring 16750 Sq.Mtrs of Draft TP Scheme No. 114 (Vastal - Ramol) Mouje Vastal, Taluka Vatva, Dist. Ahmedabad. **Boundaries of the Property : East : Drive Way, West : Flat No. O/402, North : Drive Way, South : Flat No. O/404**

Date : 31.07.2024  
Place : Ahmedabad

Chief Manager & Authorised Officer  
For Indian Bank (erstwhile Allahabad Bank)

**DATE & TIME OF E-AUCTION Dt. 06.09.2024 TIME : 02.00 PM TO 06.00 PM**

**MEGA E-AUCTION SALE NOTICE**

E-Auction Sale Notice for Sale of Immovable / Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002

**REGIONAL OFFICE : 1st floor, BOB Building, M. G. Road, Rajkot - 360 001, E-mail : recovery.rajkot@bankofbaroda.com**

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below :

| DATE & TIME OF PROPERTY INSPECTION : 02.09.2024, 11.00 AM TO 03.00 PM |                                                                                                                                                                                     |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                                                                |                                                                               |                                                |                                       |
|-----------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------|-------------------------------------------------------------------------------|------------------------------------------------|---------------------------------------|
| Sr/ Lot No.                                                           | Name & Address of Borrower/s / Guarantor/s / Mortgagor/s                                                                                                                            | Short Description of the Immovable / Movable Properties with known Encumbrances, if any                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Date of Demand Notice & Total Dues                                             | Reserve Price, EMD, Bid Increase Amount                                       | Status of Possession (Constructive / Physical) | Authorized Officer Name & Contact No. |
| 01                                                                    | Branch : University Road, Rajkot<br>Borrower : M/S Saurashtra Printery<br>Proprietor : M/s Ashokbhai Mulubha Gadhave and Guarantor Mr. Raghuvirbhai Mulubha Israni                  | Office No. 122 with the measurement of Carpet Area admeasuring 30.52 Sq. Mtrs. situated on the First Floor of the building known as "Star Chambers", constructed on the land admeasuring total 2450 Sq. Mtrs. of City Survey No. 2593, 2584, 2586, 2585 and 2618 paki, Ward No. 14 of Rajkot and situated at Harhar Chowk, Rajkot, in the name of <b>Mr. Raghuvirbhai Mulubha Israni and Mr. Ashokbhai Mulubha Gadhave</b> is Bounded as under : North : Common passage and General Toilet Block, South : Margin Space, East : Margin Space, West : Office No. 123. | Dt. : 05.01.2024<br>Rs. 25,46,652.70<br>+ Interest + Other Expenses - Recovery | Reserve Price : 31,54,500<br>EMD : 3,15,450<br>Bid Increase Amount : 1,00,000 | Physical                                       | Mr. Zeaaddin M. 96876 96056           |
| 02                                                                    | Branch : Mavdi Plot, Rajkot<br>Borrower : M/s. Wheat O Vita, Mr. Amit Jain (Proprietor), Mrs. Poonam Jain W/O Mr. Amit Jain (Guarantor), Mr. Mehul Amrishbhai Kagathara (Guarantor) | Equitable Mortgage of Industrial Shed at on Non Agriculture Plot Paiki Plot No. 39, land admn. 956.77 Sq. Mtrs., Total Land Yards 1144.30 of R.S. No.145/146, situated at Rangpur Village, Taluka : Wankaner, Dist. : Morbi - 363 631 in the name of <b>Mr. Amit Jain and Poonam Jain. The Boundaries are as under : East : Agriculture Land of Adjoining Survey No. 147/1, West : 12.00 Mtr. Public Road That Side Curvature, North : Property of Plot No. 38, South : 18.00 Mtr. Public Road that side Curvature.</b>                                             | Dt. : 02.02.2024<br>Rs. 76,10,683.25<br>+ Interest + Other Expenses - Recovery | Reserve Price : 63,00,000<br>EMD : 6,30,000<br>Bid Increase Amount : 1,00,000 | Physical                                       | Mr. Vinay Kumar M. 96876 96019        |
| 03                                                                    | Branch : Jagmath Area, Rajkot<br>Mrs. Kiranben Dipakumar Patel (Borrower) and Mr. Dipak Bhikhatal Patel (Co-Borrower)                                                               | Residential Property situated at Kings Farm, Prince Residency, Block No. 157, Sokhda Road, Kuvadava Road, Plot No. 46 paki, R.S. No. 95/P1/P, Moje Pipaliya, Pal, Dist. : Rajkot, (Guj).                                                                                                                                                                                                                                                                                                                                                                            | Dt. : 27.11.2023<br>Rs. 11,71,668.82<br>+ Interest + Other Expenses - Recovery | Reserve Price : 12,66,300<br>EMD : 1,27,000<br>Bid Increase Amount : 50,000   | Physical                                       | Mr. Mukesh Kumar M. 96876 96016       |

• For detailed terms and conditions of sale of Property, please refer to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://ebkraj.in>

**STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER / MORTGAGOR / GUARANTOR**

The borrower/guarantor/mortgagor is hereby notified to pay the demand amount as mentioned above along with interest and cost till the date of payment on or before the last date of submission of the bid i.e. 05.09.2024 up to 5 PM failing which the property will be sold as per the above sale notice.

Date : 01.08.2024  
Place : Rajkot

( In The Event Of Any Discrepancy Between The English Version And Any Other Language Version Of This Auction Notice, The English Version Shall Prevail )

Authorized Officer,  
Bank of Baroda

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR HIMALAYAN MINERAL WATERS PRIVATE LIMITED OPERATING IN BEVERAGE INDUSTRY AT ROORKEE, UTTARAKHAND, WITH NO OPERATION AT PRESENT**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

|                                                                                                                                                                                           |                                                                                                                                                                                                                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of the Corporate Debtor along with PAN/CIN/LP No.                                                                                                                                 | HIMALAYAN MINERAL WATERS PRIVATE LIMITED<br>CIN: U15520UR1990PTC012483                                                                                                                                                          |
| 2. Address of the registered office                                                                                                                                                       | 404, 4th Floor, Divine Apartments, Near S Tans School, Jadugar Road, Roorkee, Uttarakhand-247667<br><a href="http://cirphimalayan.in/">http://cirphimalayan.in/</a>                                                             |
| 3. URL of website                                                                                                                                                                         |                                                                                                                                                                                                                                 |
| 4. Details of place where majority of fixed assets are located                                                                                                                            | Distt. Haridwar in Uttarakhand and Distt. Bharuch in Gujarat                                                                                                                                                                    |
| 5. Installed capacity of main products/ services                                                                                                                                          | No manufacturing unit at present                                                                                                                                                                                                |
| 6. Quantity & value of main products/ services sold in last financial year                                                                                                                | Nil                                                                                                                                                                                                                             |
| 7. Number of employees/ workmen                                                                                                                                                           | Nil                                                                                                                                                                                                                             |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | Last available audited financial statements is for FY 2022-23. Further details are available at: <a href="http://cirphimalayan.in/">http://cirphimalayan.in/</a>                                                                |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at                                                                                               | Eligibility criteria is mentioned in the detailed 'Invitation for Expression of Interest' and can be obtained from Resolution Professional by sending an email at: <a href="mailto:cirp.hmwp@gmail.com">cirp.hmwp@gmail.com</a> |
| 10. Last date for receipt of expression of interest                                                                                                                                       | 17.08.2024                                                                                                                                                                                                                      |
| 11. Date of issue of provisional list of prospective resolution applicants                                                                                                                | 27.08.2024                                                                                                                                                                                                                      |
| 12. Last date for submission of objections to provisional list                                                                                                                            | 01.09.2024                                                                                                                                                                                                                      |
| 13. Date of issue of final list of prospective resolution applicants                                                                                                                      | 11.09.2024                                                                                                                                                                                                                      |
| 14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants                                                       | 16.09.2024                                                                                                                                                                                                                      |
| 15. Last date for submission of resolution plans                                                                                                                                          | 16.10.2024                                                                                                                                                                                                                      |
| 16. Process email id to submit EOI                                                                                                                                                        | <a href="mailto:cirp.hmwp@gmail.com">cirp.hmwp@gmail.com</a>                                                                                                                                                                    |

Sd/-  
Bhoopesh Gupta  
Resolution Professional of Himalayan Mineral Waters Private Limited  
Registration No.: IBBI/IPA-001/IP-P-01468/2018 - 2019/12271  
AFA Valid Upto: 14.12.2024  
Regd. Address: 645A/5336 Janki Vihar Colony Sector-3, Prabhakar Chauraha, Jankipuram, Lucknow, UP-226031  
Correspondence Address: AVI Resolution Professionals LLP (IPE) 8/2B, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi-110005

Date : 02.08.2024  
Place : Delhi

**SALE NOTICE FOR SALE OF MOVABLE / IMMOVABLE PROPERTIES**

**ZONAL STRESS ASSETS RECOVERY BRANCH, BARODA**

4th Floor, Suraj Plaza Building - III, Sayajigunj, Baroda - 390005  
Ph.: 0265-2360022, 0265-2360033

**E-Auction Sale Notice for Sale of Movable/Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described Movable/Immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of **Bank of Baroda**, Secured Creditor, will be sold on "As is where is", "As is what is", "Whatever there is" and "Without Recourse" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction Date & Time, EMD and Bid Increase Amount are mentioned below

**Date of E-Auction : 21.08.2024 • Time of E-Auction : 02:00 PM to 06:00 PM**

| Sr/ Lot No. | Name & address of Borrower/s / Guarantor/s / Mortgagor/s                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Give short description of the immovable property with known encumbrances, if any                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Total Dues                                                                                                                                                                                                                                                                                                 | 1. Reserve Price<br>2. Earnest Money Deposit (EMD)<br>3. Bid Increase Amount | Property Inspection Date & time        |
|-------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------|----------------------------------------|
| 1           | M/S. ABHIRAJ AGENCY<br>Partner/ Mortgagor Mr. Surjitsinh Amarsinh Mangrola and Mr. Amarsinh Ramsinh Mangrola,<br>Address : IBP Shopping Center, Nr. IBP Petrol Pump, Opp. ONGC Colony, Ankleshwar, Bharuch-393002, M/s. Maniba Gyandeep Hostels Pvt. Ltd., Authorized Director Mr. Surjitsinh Amarsinh Mangrola, Address : Desad Road Valia, Nr. Valia Polytechnic College Ta. Valia, District Bharuch-393135. Mr. Surjitsinh Amarsinh Mangrola, Mr. Amarsinh Ramsinh Mangrola, Address : No. 10, Jal Darshan Society, GIDC Ankleshwar, Amboli, Bharuch-393001. | All that piece and parcel of property owned by M/s. Maniba Gyandeep Hostel Pvt. Ltd., Mortgagor of M/s. Abhiraj Agency, being, non-agriculture land bearing Block/Survey No. 267/A- 1, Palkee, admeasuring area 10510.20 sq.mtrs. (8957.70 Sq.Mtrs. Open Land +1552.50 Sq.Mtrs. common Road land), situated in the sim within the limit of Mouje Valiya, Taluka Valiya and District Bharuch. Bounded as under:- East : Adj. Public Road, West : Adj. Property of Mr. Chandrasinh Umedsinh Panjoliya, North : Adj. Property of Mr. Motisinh Mahida, South : Adj. Property of Akhil Gujarat Manav Sansthan Polytechnic College /Land of Rameshwar. | Rs. 5,43,87,347.37ps<br>(Rupees Five Crore Forty Three Lacs Eighty Seven Thousand Three Hundred Forty Seven and Paise Thirty Seven)<br>with further interest thereon as mentioned in the notice, till the date of payment and incidental expenses, costs, charges incurred / to be incurred less recovery. | 1. Rs. 1,31,00,000/-<br>2. Rs. 13,10,000/-<br>3. Rs. 50,000/-                | 13.08.2024<br><br>11:00 AM to 02:00 PM |
| 2           | M/s. Supriti Fashion.<br>Shop no.6488 to 6502 (15 shops) each admeasuring 140 Sq. Ft. i.e. 13.01 Sq. Mtrs. on the 5th floor of Raghukul Textile Market, along with undivided proportionate share in land under the said building situated on land bearing R.S. No. 57/1, 57/2, & 57/3, F.R. No.91,92.93 of TRS No.7 (Anjana) of Village Anjana, near Kamela Darwaja, Ring Road, Taluka & City Surat in the name of Mrs. Sunita Ashok Khetan                                                                                                                     | SHOPS : All the right, title and interest in Shop no.6405 to 6419 (15 shops) and Shop no.6488 to 6502 (15 shops) each admeasuring 140 Sq. Ft. i.e. 13.01 Sq. Mtrs. on the 5th floor of Raghukul Textile Market, along with undivided proportionate share in land under the said building situated on land bearing R.S. No. 57/1, 57/2, & 57/3, F.R. No.91,92.93 of TRS No.7 (Anjana) of Village Anjana, near Kamela Darwaja, Ring Road, Taluka & City Surat in the name of Mrs. Sunita Ashok Khetan                                                                                                                                              | Rs.5,20,68,832.46<br>(Rupees Five Crore Twenty Lac Sixty Eight Thousand Eight Hundred Thirty Two And paise Forty Six Only)<br>with further interest thereon as mentioned in the notice, till the date of payment and incidental expenses, costs, charges incurred/to be incurred less recovery.            | 1. Rs. 2,61,00,000/-<br>2. Rs. 26,10,000/-<br>3. Rs. 50,000/-                | 14.08.2024<br><br>11:00 AM to 03:00 PM |

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and online auction portal <https://ebkraj.in>. Also, prospective bidders may contact the Authorised officer For Sr. No. 1. Mobile No.: 8797375787 & For Sr. No. 2. Mobile No.: 8303977423

Date : 01.08.2024 | Place : Vadodara

Sd/- Authorised Officer, ZOSARB, Vadodara

